

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR.

ORDER SHEET

(7)

APPLICATION NO.: CP 28/2003 with MAs 343/2003 & MA 60/2004

Applicant(s) **D. P. Sharma**

Respondent(s) **E.L. Verma**

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12.2.2004

Mr. P.N. Jatti, Counsel for the applicant.
Mr. Dinesh Pratap Singh, Proxy counsel for
Mr. N.C. Goyal, Counsel for the respondents.

Learned counsel for the applicant submits that respondents have since complied the order of the Tribunal dated 11.4.2002 passed in OA No. 267/98. In this regard, he has also filed a copy of the order dated 5.1.2004, issued from the Office of Superintendent, Railway Mail Service, Jaipur Division, Jaipur.

In view of this, he states that no cause of action survives for the Contempt Petition.

Hence the Contempt Petition stands disposed of. Notices issued to the respondent is hereby discharged.

(BHARAT BHUSHAN)
MEMBER (J)

AHQ

(A.K. BHANDARI)
MEMBER (A)

*Copy of 279, 280
at 16.2.04*